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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

CP 18/2005 IN  
OA NO.2229/2005

New Delhi this the 8<sup>th</sup> April, 2005

**HON'BLE MR.JUSTICE M.A.KHAN, VICE-CHAIRMAN(J)  
HON'BLE SHRI S.A.SINGH, MEMBER(A)**

Vinod Ramchandani  
R/o D-36, Sector 49,  
NOIDA – 201302.  
(By Advocate: Sh. C.Hari Shankar)

...Petitioner.

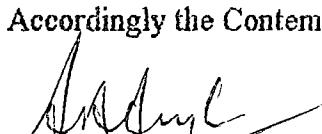
Versus  
Shri Ashutosh Swamy  
Chief Personnel Officer,  
Northern Railway, Baroda House,  
New Delhi.  
(By Advocate : Shri R.L.Dhawan)

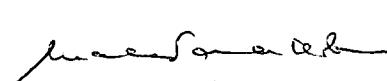
...Respondent

**ORDER (ORAL)**

**By Mr. Justice M.A.Khan, Vice-Chairman (J):**

Learned counsel for the respondents has stated that the compliance affidavit has been filed. He further states that the present contempt petition has been filed beyond the period of prescribed under Section 20 of the Contempt of Courts Act. Since the order of the Tribunal has now been complied with, the matter should not be proceeded further. Accordingly the Contempt Petition is dismissed and notice discharged.

  
(S.A.Singh)  
Member (A)

  
(M.A.Khan)  
Vice-Chairman (J)

/kdr/